

**Opening Sheet**  
**(To be enclosed at the of filing)**

<b>DFR No.</b>	<b>Date of Filing</b>	<b>Appellant(s)</b>	<b>Respondent(s)</b>	<b>Counsel for Appellant</b>	<b>Fee Details</b>	<b>Subject matter of disputes (*)</b>	<b>Relief sough-briefly and accurately for permanent record purpose with provisions of law involved</b>

**Counsel for the Appellant**

### Subject matter of disputes (\*)

1. Tariff
2. Billing Disputes
3. Open Access
4. Licence Related
5. Violation of Order
6. Force Majeure issue
7. Jurisdictional Issue
8. Cross Subsidy Surcharge
9. Additional surcharge
10. Wheeling charges
11. Captive Power Plants
12. Interpretations of Regulations/Law
13. Energy Efficiency
14. Commissioning mismatch issue (Default payment liability)
15. Imposition of Safe Guard Duty (SGD) on Imported Equipment
16. Change in Law (CIL)
  - a) MoEFCC notification regarding free Transportation of Fly Ash from Coal or Lignite Based Thermal Plant up to manufacturing units
  - b) Taxes + Duties + cess ect, Change /modification through govt. official modification / Order.
  - c) Devaluation of INR with respect to USD (FERV)
17. Open Access
18. Power Purchase Agreement (PPA)
  - a) Termination of PPA
  - b) Modification of Tariff by state Commission